

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

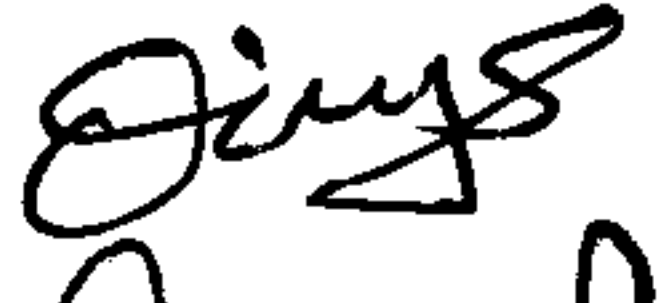

CP No. 59/NCLT/AHM/2018

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER TECHNICAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.08.2019**

Name of the Company: Ravindra Gupta
V/s.
Shree Balaji Dyeing and Printing Mill Pvt. Ltd.
& 2 Ors.

Section of the Companies Act: Section 271(e) of the Companies Act

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Dnyes Parayawala	Advocate	Petitioner Respondents	
2.	SANDEEP JALAN	Advocate	Respondents	

ORDER

The Parties are represented through their respective Learned Counsel(s).


In this matter reply/objection from the side of Respondent no. 1 Company is still awaited.

Further, no representation from the side of Regional Director and ROC, hence, a final opportunity is granted to the Respondent(s) to file reply within **two** weeks by serving an advance copy to the Petitioner.

The Petitioner is directed to inform the date of hearing to the RD and ROC once again.

List the matter on 30.09.2019.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 28th day of August, 2019.